

4. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.
5. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
6. As regards Defect No.11, it is seen that an endorsement is made on the defect sheet by the Counsel for the Appellant that he will get it exempted from the Registrar. It is also seen that at page no.45 the word 'appeal' is corrected as 'application' by using white fluid. On the last date of hearing, i.e., on 05.04.2019, Counsel for the Appellant sought adjournment on the ground that he wants to file a supplementary affidavit to remove the defect no.11. However, no supplementary affidavit has been filed by the Counsel for the Appellant.
7. In view of the above, the case may be placed before the Hon'ble Bench for appropriate orders
8. List the case before the Hon'ble Bench under the heading 'for admission with defect' on 09.04.2019.
9. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar